**THE GEOGRAPHICAL INDICATIONS OF GOODS (REGISTRATION AND PROTECTION) ACT, 1999**

\(\text{(To be filled in triplicate along with the Statement of Case accompanied by five additional representation of the Geographical indication)}\)

One representation to be fixed within the space and five others to be send separately

**FORM GI-1**

| A | Application for the registration of a geographical indication in Part A of the Register  
Section 11(1), Rule 23(2)  
Fee: Rs.5,000 (See entry No.1A of the First Schedule) |
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| B | Application for the registration of a geographical Indication in Part A of the Register from a convention country  
Section 11(1), 84(1), Rule 23(3)  
Fee : Rs.5,000 (See entry No.1 B of the First Schedule) |
|---|---|

1. Application is hereby made by for the registration in Part A of the Register of the accompanying geographical indication furnishing the following particulars:
   - Name of the Applicant:
   - Address:
   - List of association of persons/producers/organization/authority:
   - Type of goods:
   - Specification:
   - Name of the geographical indication [and particulars]
   - Description of the goods:
   - Geographical area of production and map:
   - Proof of origin [Historical records]:
   - Method of Production:
   - Uniqueness:
   - Inspection Body:
   - Other:

Along with the Statement of Case in Class

2. The Application shall include such other particulars called for in rule 32(1) in the Statement of Case.

3. All communications relating to this application may be sent to the following address in India.

4. In the case of an application from a convention country the following additional particulars shall also be furnished.
   - Designation of the country of origin of the Geographical Indication.
   - Evidence as to the existing protection of the Geographical Indication in its country of origin, such as the title and the date of the relevant legislative or administrative provisions, the judicial decisions or the date and number of the registration, and copies. of such documentation.

   SIGNATURE  
   NAME OF THE SIGNATORY
**C**  
Application for the registration of a geographical indication  
In Part A of the Register for goods falling in different classes  
Section 11 (3), Rule 23(5)  
Fee: Rs.5,000 for each class (See entry No.1C of the First Schedule)

**D**  
A single application for the registration of a geographical Indication  
in Part A of the Register for goods falling in different classes from a convention country  
Section 11(3), rule 23(4)  
Fee : Rs.5,000 for each class (See entry No.ID of the First Schedule)

1. Application is hereby made by for the registration in Part A of the Register of the accompanying geographical indication furnishing the following particulars : -
   - Name of the Applicant :
   - Address :
   - List of association of persons/producers/organization/authority:
   - Type of goods:
   - Specification:
   - Name of the geographical indication [and particulars]
   - Description of the goods :
   - Geographical area of production and map :
   - Proof of origin [Historical records] :
   - Method of Production :
   - Uniqueness :
   - Inspection Body :
   - Other:

along with the Statement of Case in Class

   i) Class\(^b\) ........ in respect of\(^c\) ..........  
   ii) Class\(^b\) ........ in respect of\(^e\) ..........  
   iii) Class\(^b\) ........ in respect of\(^e\) ..........  

In the name(s) of \(^d\) ................. Whose address is ....... Who claim (s) to represent the interest of the producers of the goods to which the geographical indication relates and which geographical indication is used continuously since ...... in respect of the said goods.

2. The Application shall include such other particulars called for in rule 32(1) in the Statement of Case.
3. All communications relating to this application may be sent to the following address in India.
4. In the case of an application from a convention country the following additional particulars shall also be furnished.
   a. Designation of the country of origin of the Geographical Indication.
   b. Evidence as to the existing protection of the Geographical Indication in its country of origin, such as the title and the date of the relevant legislative or administrative provisions, the judicial decisions or the date and number of the registration, and copies. of such documentation.
G1-1A to 1D  
The Registrar of Geographical Indications,  
The office of Geographical Indications Registry.  
(a) Strike out whichever is not applicable.  
(b) The Registrars’ direction may be obtained if the class of the goods is not known.  
(c) Here specify the goods. Only goods included in one and the same class to be specified.  
(d) Insert legibly the full name, description (occupation and calling and nationality of the applicant). In the case of a body corporate or firm the country of incorporation or the registration, if any, as the case may be, should be stated, See rule 15.  
(e) Signature of the applicant or his agent.